

the closing of the Vaish Higher Secondary School and the absorption of the staff in other schools has not yet been regularised, while they are entitled to such regularisation; and

(c) if so, what are the reasons therefor and the steps contemplated by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): (a) Yes, Sir.

(b) and (c) Delhi School Education Rules, 1973 do not specifically provide for regularisation of such break in service. The matter is however engaging the attention of Delhi Administration.

Closing of schools under Delhi Administration

2097. SHRI SHARAD YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of aided schools closed down by the Delhi Administration after the enforcement of the Delhi Schools Education Act;

(b) whether the reserve fund of such schools has been utilised by the Education Department in paying 5 per cent of the management's share towards the salary of the staff which the managing committees were unable to pay;

(c) if not, what are the reasons therefor stating the manner in which the amount has been utilised;

(d) whether the Education Department exercised its power under Rules 71 and 72 in paying the 100 per cent salary to the staff of these aided schools where the management of these schools are unable to pay 5 per cent of its share; and

(e) if not, what are the reasons therefor stating the manner in which 100 per cent salary to the staff is contemplated to be paid by the Delhi Administration?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): (a) to (c) Information

is being collected and will be laid on the Table of the Sabha as soon as possible.

Suspension of grants/aids to Delhi Administration Schools

2098. SHRI RASHEED MASOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the names of the aided schools under Delhi Administration whose aid/grant is under suspension together with the reasons therefor in each case;

(b) whether the Delhi Education Department directly paying ninety five per cent salary to the staff of these schools while there is a provision for making 100 per cent payment of salary etc. through direct payment under rules 71 and 72 of the Delhi School Education Act, 1973: and

(c) if so, what are the reasons therefor stating the amount given by the managements of these aided schools in the form of 5 per cent share towards the salary payment of the staff during the last financial year and the amount given by the Delhi Education Department to the managements of the aided schools in the form of grants other than staff salary grant during the last financial year?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): (a) As reported by Delhi Administration there is no aided school under them whose grant-in-aid has been suspended.

(b) and (c) Do not arise.

Discarded buses by DTC

2099. SHRI KAILASH PATI MISHRA: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that discarded buses by the Delhi Transport Corporation are being auctioned; if so, what are the details thereof;